1980 के अंतर्गत केन्द्रीय तथा राज्य सरकारो को ऐसे व्यक्तियों को नंजरबंद करने की शक्तियां दी गई है, जिनकी गतिविधियां समाज को आवश्यक वस्तुओं की सप्लाई बनाये रखने में बाधक समझी जाती है। राज्य सरकारो को सलाह दी गई है कि वे सार्वजनिक वितरण प्रणाली के कार्य की लगातार समीक्षा करती रहें और बिक्री केन्द्रों के उन लाइसेंसधारियों के खिलाफ़ आवश्यक कार्रवाई करे, जो भष्टाचार के अपराधी पाये जायें। राज्य सरकारो को यह सलाह भी दी गई है कि वे सार्वजनिक वितरण प्रणाली के अधीन उचित दर की दुकानों के कार्य पर नजर रखने के लिये ताल्लुका, जिला तथा राज्य स्तरो पर स्थानीय प्रतिनिधियों की उपभोक्ता समितिमां गठित करे।

(ग) उचित दर की दुकाने पहले से ही सरकारी नियंत्रण तथा विनियमों के अधीन कार्य कर रही है। ऐसी दुकानों को चलाने के लिये वेतनभोगी दुकानदार नियुक्त करने का कोई प्रस्ताव नहीं है। राज्यों को इस बारें में मार्गदर्शन सिद्धांत भी भेजे गये है कि सहकारी समितियों को सार्वजनिक वितरण प्रणाली के अधिक बड़ी भूमिका निभाने के लिये प्रोत्साहित किया जाये, ताकि कुछ समय बीतने के बाद सभी खुदरा बिक्री केन्द्र उन्ही कें द्वारा चलाये जा सकें।

Violation of Building bye Laws in Delhi

7627. SHRI R. L. P. VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that unauthorised constructions in violation of building bye-laws in Delhi are going on at a great speed;

(b) whether unauthorised constructions in Delhi are done in connivance with Delhi Police and Municipal Corporation of Delhi;

(c) if not, the reasons for a large number of unauthorised constructions and encroachments on Government land; and

(d) what checks Municipal Corporation of Delhi have exercised to discourage unauthorised constructions?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Although cases of unauthorised construction are being reported, the local bodies have denied that such constructions are going on at great speed.

(b) No, Sir.

(c) It has been found that there are some inadequacies in the existing law. The unauthorised builders also take advantage of stay orders issued by the courts.

(d) The Municipal Corporation of Delhi has reported that apart from demolition of unauthorised construction, it prosecutes the unauthorised builders under section 332|461 of the Delhi Municipal Corporation Act, 1957 and that police guards are also requisitioned for posting at the site of major unauthorised construction under section 344(3) of the aforesaid Act.

Tubewell Irrigation Facilities

7628. SHRI LAKSHMAN MALLICK: Will the Minister of IRRIGATION be pleased to state:

(a) whether Government have a proposal to provide irrigation facilities to an additional area of 12 lakh hectares by public tube wells during the Sixth Plan period;

(b) if so, the State-wise areas proposed to be provided with the above public tube well irrigation facilities;

(c) the amount already spent on the above programme;

(d) what is the additional amount going to be spent on the above programme in Orissa during the remaining period of the Plan Period; and

(e) the details thereof?